

19

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A.NO.1224/92

New Delhi, this the 24th day of February, 1995

Hon'ble Shri J.P. Sharma, Member(J)

Hon'ble Shri B.K. Singh, Member(A)

Mrs. Anuradha, LDC
Department of Electronics,
E.R.T.L.(North, Okhla Industrial Area,
Phase II, New Delhi. Applicant

By Advocate: Mrs. Avnish Ahlawat

Vs.

1. Secretary,
Govt. of India,
Department of Electronics,
Electroniki Niketan, CGO Complex,
6, Lodi Road, New Delhi.
2. Director General,
Govt. of India,
Department of Electronics,
STQC Directorate,
Electroniki Niketan, CGO Complex,
6, Lodi Road, New Delhi.
3. Director, Govt. of India,
Department of Electronics,
Electronics Test & Development Centre,
Malviya Industrial Area,
Jaipur(Raj.)
4. Pay & Accounts Officer,
Govt. of India,
Department of Electronics,
Electroniki Niketan, CGO Complex,
6, Lodi Road, New Delhi.
5. Shri Omwati,
w/o Shri Sahab Singh,
R/o DU-56, Madanpura,
Modinagar,
Distt.Ghazab, U.P.
6. Shri Sahab Singh,
s/o Shri Nathu Singh,
R/o DU-56, Madanpura,
Modinagar, Distt.Ghazab, U.P.

.... Respondents

By None

ORDER (ORAL)

Hon'ble Shri J.P. Sharma, Member(J)

The petitioner Mrs. Anuradha filed this application aggrieved by the order dated 16th March, 1992

16

...2.

and letter dated 29.11.91 where she was advised to produce a legal succession certificate from the competent Court of law as another person has also claimed the payment to be made by the Central Govt. under Central Govt. Employees Group Insurance Scheme 1980 and the reimbursement of the medical bills of the deceased late Shri Sanjiv Kumar, husband of the applicant.

2. The respondents contested this application and subsequently Smt. Omvati and Sahab Singh were also impleaded as Respondent No. 5 and 6.

3. Since the ld. counsel Mrs. Avnish Ahlawat, counsel for the applicant makes unconditional statement that she may be permitted to withdraw this application, So the present application is dismissed as not pressed. She also submits that in case the official respondents do not pay the necessary outstanding dues of the deceased employee then she may be permitted, if so advised, to assail that order according to law.


(B.K. SINGH)
MEMBER(A)


(J.P. SHARMA)
MEMBER(J)

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